

[Shri Shah Nawaz Khan]

(i) Review by the Government on the working of the Lubrizol India Limited, for the year 1972-73.

(ii) Annual Report of the Lubrizol India Limited, for the year 1972-73 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6865/74].

(2) (i) A copy of Notification No. S.O. 236 (Hindi and English versions) published in Gazette of India dated the 26th January, 1974, declaring the Rajasthan Kerosene Oil Dealers Licensing Order, 1971, as a Special Order for purposes of summary trial, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6866/74].

ANNUAL REPORT OF CENTRAL VIGILANCE COMMISSION FOR 1972-73 AND GOVT. MEMORANDUM IN RESPECT THEREOF.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): On behalf Shri Ram Niwas Mirdha; I beg to lay on the Table—

(i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1972-73.

(ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.

[Placed in Library. See No. LT-6867/74].

REVIEW AND ANNUAL REPORT OF URANIUM CORPORATION OF INDIA LTD. JADUGUDA FOR 1972-73.

SHRI SUKHDEV PRASAD: On behalf of Shri K. C. Pant I beg to lay

on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1972-73.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6868/74].

NOTIFICATION RE. M/s. SRIMAN MADHWA SIDHANTA ONNAHINI PERMANENT NIDHI LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 1 (Hindi and English versions) published in Gazette of India dated the 5th January, 1974 declaring M/s. Sriman Madhwa Sidhant Onnahini Permanent Nidhi Limited, a company having its registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-6869/74].

REVIEW AND ANNUAL REPORT OF CENTRAL ROAD TRANSPORT CORPORATION LTD. CALCUTTA FOR 1972-73 AND LIFEBOATMANS (QUALIFICATIONS AND CERTIFICATES) AMDT. RULES, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB